

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 50/2025/EZ.

Ashim Kumar Banerjee

.....Applicant

Versus

State of West Bengal & ors

.....Respondents

Reply to the report of the Fact Finding Committee, in compliance with the solemn order dated 21-01-2026 of the Hon'ble National Green Tribunal (EZ) Kolkata

INDEX

SL No.	PARTICULARS.	ANNEXURE.	PAGE
1.	Affidavit		1 to 10
2.	The photo copy of work order and latest photographs.	A	11 to 20



Sandip Mukhopadhyay
SANDIP MUKHOPADHYAY
NOTARY
BOLPUR, BIRBHUM
GOVT. OF W.B. RECN. NO. - 73/22

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**



Original Application No. 50/2025/EZ.

Ashim Kumar Banerjee

.....Applicant

Versus

State of West Bengal & ors

.....Respondents

Reply filed on behalf of Visva-Bharati being the respondent no 5 hereinabove to the report of the Fact Finding Committee, in compliance with the solemn order dated 21-01-2026 of the Hon'ble National Green Tribunal (EZ) Kolkata.

I, Dr. Bikash Mukhopadhyay, son of Brajamohan Mukhopadhyay, aged about -56 years, by faith - Hindu, working as Registrar, Visva Bharati, Santiniketan, District -Birbhum, PIN 731235, do hereby solemnly affirm and state as follows : -

1. I am the Registrar Visva-Bharati, as such I am well acquainted with the fact and circumstances and I am duly authorized by the University to affirm this instant response in the form of affidavit.
2. I say that on 01-07-2025 a field visit was conducted by the Fact Finding Committee in presence of Visva-Bharati's Officials namely Sri Supriya Gangopadhyay, Security Officer and Sri Subrata Paul, Junior Engineer, Estate Office and during the visit they submitted all relevant documents along with a report dated 26-02-2025 addressed to Dr. Kanchan Lata Rai, Assistant Superintending, Archeologist, World Heritage Section, ASI, New Delhi sent by the Registrar, Visva-Bharati which is being 'Annexure -1' of the report of the Fact Finding Committee.
3. With reference to the issue no. 1 of the report of the Fact Finding Committee (hereinafter referred to as the said report), I say that in respect

Member
SANDIP MUKHOPADHYAY
BOLPUR, BIRBHUM
GOVT. OF W.B. REGN. NO. 73/22

of unregulated parking and landscape damage there was a signboard, which was not found by the committee during the inspection, which was damaged at that point of time and same was replaced subsequently. In respect of the thoroughfare, the University is in the process of restricting the thoroughfare and the boundary wall will be completed by the University as early as possible.

4. With reference to the issue no. 2 of the said report, I say that in respect of escalating pollution, the said committee has already observed that there was no existence of significant noise and air pollution in the core and buffer zones of the World Heritage site. However, we are expecting that periodical monitoring will be conducted by the WBPCB.

I say that in respect of water pollution in Kopai South Main canal (Irrigation Canal) near Shyambati Bridge, although this canal is within the buffer zone of the World Heritage Site, the canal is not owned or managed by Visva-Bharati University. The said canal is under the jurisdiction of Irrigation Department. It is apprehended that the accumulation of plastic waste in roadside during tourist seasons has been reported to the Bolpur Municipality and they are frequently removing the plastic wastes from roadside adjacent to the core area. Apart from that the University has also started door-to-door waste collection from the month of February 2026 in it's own campus and the University is committed towards making the campus plastic free.

5. With reference to the Issue No. 3 of the said report that in respect of poor sanitation and open defecation, the committee has already observed that no unauthorized latrines or open defecation were found in the parking areas or in Vinaya Bhavana ground and also there was no cutting or felling of trees in Vinaya Bhavana ground.

As regard to the committee's suggestion regarding the scope of plantation activities in the area (Vinaya Bhavana and Yogic Art and Science Department), I say that the University has already given undertaking for plantation activities in the area of Vinaya Bhavana campus and Yogic Art and Science Department. It is also important to mention that the University is very much careful about preventing unauthorized latrines

S. Mukherjee
 SANDIP MUKHOPADHYAY
 BOLPUR, NOTARY
 GOVT. OF W.B. REGN. NO. 222



and open defecation in parking areas in Vinaya Bhavana during Poush Mela and Vasanta Utsava.

6. With reference to the issue no 4 of the said report I say that during the inspection it was found by the committee that an eatery i.e. PANCHABATI RANNA GHAR is running without having any consent form WBPCB and pet bottles were floating on the adjacent waterbody. It was also found that unchecked aquatic located on private land Visva-Bharati does not have any relation with the said eatery and about the pond on the eastern side namely (Barobundh), is owned by the University and the University has already cleaned and restored the said waterbody.

The photocopy of the said work order and latest photographs are annexed hereto and marked as **Annexure 'A'**.

7. With reference to the issue no 5 of the said report, I say that the committee has already observed that no picnic was seen to be organized and no sound of loudspeakers was heard and it was noted during inspection that the picnics are generally held during winter in the buffer zone and loudspeakers are used in such picnics. In this respect, I say that the University never allowed any picnic in it's campus. It is true that some times picnics were conducted outside Visva-Bharati's campus. But within the buffer zone, the picnic can be prevented by the District Administration, District Police and the Municipality jointly. Visva-Bharati University is ready to co-operate with them.

8. With reference to Issue no 6 of the said report, I say that in respect of Traffic Congestion the committee found nothing but some unregulated 'toto' (small vehicles) used to ply during the festive seasons and winters.

In this regard, Committee itself has annexed following relevant documents in it's own report:-

- i. the District Magistrate's order dated 11-10-2006 (based on High-Level Expert Committee's report) on prohibition of plying of goods vehicles and imposition of 'No Horn Zone' in roads adjacent to the Core Area,



Sandip Mukhopadhyay
 SANDIP MUKHOPADHYAY
 NOTARY
 RAJSHAHI
 73/22

- ii. District Magistrate's order dated 29-05-2012 regarding prohibition on movement of goods vehicles on two roads adjacent to the Core Area,
 - iii. Minutes of the meeting dated 16-05-2012 chaired by the Chief Secretary, Gov't of West Bengal which dealt with heavy traffic restrictions,
 - iv. Visva-Bharati's letters to the District Magistrate sent on 02-02-2021 and 13-06-2024.
 - v. Minutes of the meeting convened by the Sub-Divisional Police Officer on 02-08-2024 where all stake holders including Visva-Bharati, Municipality, PWD, Toto Union, Ashramites etc. decided about traffic restrictions, parking spots, management of toto movements, restrictions on heavy vehicles etc. It is important to mention that for implementation Visva-Bharati is ready to assist the District Administration and Police, if necessary. Actually, it will help to protect and preserve the heritage buildings and /structures within the Core Area of the World Heritage Site.
9. With reference to the issue no 7 of the said report in respect of allegation of corruption regarding irregularities and the corruption done by 'Visva-Bharati authorities and officials' for allotment of 'tourist parking lots', I say that the Hon'ble Tribunal has no jurisdiction to try and determine the said issue.

I specifically deny the said allegation made by the complainant. It is important to record that it will appear from the Annexure-A and Annexure-B i.e. page 20-26 of the affidavit filed by the District Magistrate that the tender was floated in the Central Government's online tendering portal (i.e. CPP) and agreement was executed in between the University and Licensee in respect of modus operandi for parking places, rate chart and all other issues related thereto.

As regards to the audit, I say that Visva-Bharati is a statutory authority fully funded by the Gov't of India / UGC; as such all financial



Sandip Mukhopadhyay
SANDIP MUKHOPADHYAY
 NOTARY
 BIRBHUM
 NO.-73/22

transactions of Visva-Bharati are audited by the CAG in every financial year.

10.I say that in the said report committee has suggested or recommend certain points which I deal in the following manners:-

PARTICULARS

SL No	COMMITTEE'S RECOMMENDATIONS	VISVA-BHARATI'S COMMENT
1	Visva-Bharati should consult Municipality, Police and local administration for deciding parking lots, fixing rates and auditing of revenue earned.	Visva-Bharati duly consulted the District Administration, District Police, Municipality and PWD before finalizing the parking places. (Page 24-26 of DM's Affidavit may be seen). Rates were finalized by the University's committee comprising Finance, Accounts, Audit, Estate and Security departments of Visva-Bharati. As clarified earlier, Auditing is done by CAG.
2	No parking should be allowed in the Core Area and Parking within the Buffer Area should be properly regulated at designated places only.	Visva-Bharati does not have any parking spot in the Core Area. In the Buffer Zone (Visva-Bharati portion) Visva-Bharati allows parking in designated places only. However, there are other parking places (e.g. near Eastern Zonal Cultural Centre -EZCC) not managed by Visva-Bharati. District Police may look into this.
3	The 100 meters peripheral area from the Visva-Bharati campus is categorized "silence zone", Hence, heavy fines are to be provisioned for unnecessary honking. Movement of only battery operated or gas fuelled tourist vehicles are to be permitted within the buffer zone during seasons of high tourist influx and no tourist vehicles to be permitted within the core zone	'Silence Zone', which is already notified by the District Magistrate on 11-10-2006 can be enforced by the District Administration and District Police, with heavy fines, as the roads are owned and maintained by PWD. Suggestion regarding battery operated vehicle is accepted. Visva-Bharati is trying to procure battery operated vehicles. State Gov't also may arrange a few vehicles as has been done elsewhere. Regarding banning tourist vehicles in Core Area, Visva-Bharati has already done it. No motorized vehicle is allowed in the



Sandip Mukhopadhyay
SANDIP MUKHOPADHYAY
 NOTARY
 BIRBHUM 72122

SL No	COMMITTEE'S RECOMMENDATIONS	VISVA-BHARATI'S COMMENT
	during such season:	Core Area. The road portion from Post Office more to Kalisayar more may be handed over to Visva-Bharati again as was before 2021.
4	As areas under Sriniketan Santiniketan Development Authority and Bolpur Municipality are declared as plastic free zones by the state authority, therefore, plastics are to be strictly banned specially within buffer and core zones; heavy fines are to be provisioned for evidence of such violations	Agreed with the recommendations. Visva-Bharati has already taken several steps to make its campus plastics free. Regarding other areas in the buffer zone, the district administration, municipality and police may take necessary steps.
5	During tourist rush, only proper and scientific temporary latrines are to be set up at designated places to keep the area clean and the concerned authorities must see that there is no case of open defecation. Violators may be fixed with heavy penalties	Agreed with the recommendations. For areas outside Visva-Bharati's ownership (e.g-PWD road), the District Administration may take necessary action.
6	Bolpur Municipality may be directed to keep a strict vigil on the eatery named "PANCHABATI RANNA GHAR" so that it does not dispose its wastes into the water bodies near it. If required, Trade Licence issued, if any, in favour of the eatery may be revoked in case of violation. Any kind of eatery should also obtain necessary permission from MBPCB	Agreed with the recommendations. The eatery is on private land. The municipality and WBPCB may take necessary action. There are other instances of such commercial use on residential area against which action may be taken by the Municipality and District Administration.
7	Visva-Bharati may be directed to restore the water body on the eastern side of the pathway leading	Eastern water body is owned by Visva-Bharati. We have already cleaned and restored. Photographs and work order are



Sandip Mukherjee
SANDIP MUKHERJEE

SL No	COMMITTEE'S RECOMMENDATIONS	VISVA-BHARATI'S COMMENT
	to eatery named "PANCHABATI RANNA GHAR", if the same belongs to it. If not, the Sub-Divisional Officer, Bolpur shall cause an inspection with the Gran Panchayet or the Municipal Authorities, having jurisdiction, and issue necessary direction forthwith upon the owner(s).	enclosed.
8	The concerned authorities should not allow any picnic to take place within the buffer and core zones as the site has been designated as World Heritage Site.	Agreed with the recommendations. University does not allow any picnic in its campus. Picnics allowed outside Visva-Bharati's campus but within the buffer zone can be prevented by the District Administration, District Police and the Municipality jointly. Visva-Bharati may also join such an effort, if asked for.
9	As regards corruption, if any, within the Visva-Bharati, the matter may be audited by appropriate authorities, as may be prescribed, to ascertain the tendering process in relation to parking and revenue collected thereto, as no specific details have been furnished in his petition.	Tender was floated in the Central Government's online tendering portal (i.e. CPP) and the agreement mentions modus operandi, parking places, rate chart and all other related issues. The committee report itself shows the details (pages 20-26, Annexure-A and Annexure-B of the Affidavit filed by the District Magistrate). Regarding auditing, as stated earlier, Visva-Bharati is a statutory authority fully funded by the Gov't of India/ UGC; as such all financial transactions of Visva-Bharati are audited by the CAG every financial year. Visva-Bharati does not conduct any other audit by any private auditor.



Sandip Mukhopadhyay

SANDIP MUKHOPADHYAY
NOTARY
BOLPUR, BIRBHUM
REGN. NO.- 73/22

11.I say that the statement made in paragraph nos 1 to 10 are true to my knowledge based on the record lying in my office.



Bikash Mukhopadhyay

Deponent

कुलसचिव
विश्वभारती
Registrar
Visva-Bharati

Prepared in my office.

Amritabha Ghoshal
WB/6601/2006

Advocate, Bolpur Court.

Identified by me.

Amritabha Ghoshal
WB/6601/2006

Advocate, Bolpur Court.

S.L. NO:- 43
dated 26/03/2026

Mukherjee *26/03/26*

SANDIP MUKHOPADHYAY
NOTARY
BOLPUR, BIRBHUM
GOVT. OF W.B. REGN. NO.- 73/22

GOVT. OF W.B. REGN. NO.- 73/22
BOLPUR, BIRBHUM
NOTARY
SANDIP MUKHOPADHYAY

VERIFICATION

I, Dr. Bikash Mukhopadhyay, son of Brajamohan Mukhopadhyay, aged about -56 years, by faith - Hindu, working as Registrar, Visva Bharati, Santiniketan, District -Birbhum, PIN 731235, do hereby verify that the statement made in paragraph no 1 to 10 are true to my knowledge and paragraph no 10 is matter of record and rest is my respectful submission before this Hon'ble Tribunal.

Dated on 26th March, 2026



Bikash Mukhopadhyay
Deponent

कुलसचिव
विश्वभारती
Registrar
Visva-Bharati

Sandip Mukhopadhyay
26/03/26
SANDIP MUKHOPADHYAY
NOTARY
BOLPUR, BIRBHUM
GOVT. OF W.B. REGN. NO.- 73/22



বিশ্বভারতী

বিশ্বভারতী

VISVA-BHARATI



ESTATE OFFICE

Memo no: Estate/224/538/2025-26

Date: 05/02/2026

Sadananda Chattaraj
SRIBHUMIPALLY
P.O & P.S. SURI, DIST- BIRBHUM
WEST BENGAL- 731101
MOB- 9735677291
Email:- schattaraj.mdbazar@gmail.com

Sub: - Acceptance cum work Order of restoration/ improvement (cleaning, deepening, excavation, etc.) of Water Bodies of Campus [Bhubandanga, Hatipukur & Barobandh (Sriniketan) and Kala Sangit Water body] for preservation of water throughout the year and landscaping & plantation at suitable areas of the campus

Ref: - Tender Notice no CPS/1061/2025-26 dated 18-11-2025 issued by the Joint Registrar Central Purchase Section of Visva Bharati

With reference to the above this is to inform you that your quoted rate for "Restoration/ improvement (cleaning, deepening, excavation, etc.) of Water Bodies of Campus [Bhubandanga, Hatipukur & Barobandh (Sriniketan) and Kala Sangit Water body" amounting to Rs 27,92,760.56 (Rupees twenty seven lakhs ninety two thousand seven hundred sixty and fifty six paise only) excluding GST and LWC has been accepted by Visva Bharati.

You are required to deposit with the Joint Registrar (Accounts Office), Visva Bharati an amount of **Rs 1,39,638.00 (Rupees one lakh thirty-nine thousand six hundred thirty-eight only)** as Security Deposit within five working days from the receipt of this order failing which this work order may be treated as cancelled. Security Deposit will be refunded after successful completion of the work and full observation of terms & condition.

You are also required to sign an agreement containing the terms and conditions (as mentioned below) on a non-judicial stamp paper of Rs.50.00 (purchased in the name of Registrar, Visva Bharati) within five days of receipt of this letter.

❖ SHORT DESCRIPTION OF WORK

Cleaning and removing of solid / semi-solid compact mass formed due to water hyacinth from **Bhubandanga Bundh, Hatipukur, Barobundh & Kala Sangit water body** as per drawing supplied with the tender paper / work order and direction of Junior Engineer (Estate Office) or his representative.

❖ SCOPE OF WORK ALONG WITH VALUE

Attached as Annexure A, Annexure B, Annexure C and Annexure D

Value of Work Order: - Rupees twenty seven lakhs ninety two thousand seven hundred sixty and fifty six paise only. This price is exclusive of GST and Labour Welfare Cess.



GENERAL CONDITIONS OF CONTRACT

- A. The contractor shall keep **Security Deposit** as stated above with the Joint Registrar (Accounts), Visva Bharati, within **five working days** of receipt of Work Order failing which Work Order shall be treated as cancelled. Security Deposit (without interest) will be returned after successful completion of works and full observance of terms and conditions.
- B. While executing the work the contractor should follow strictly the drawing and specifications given. No deviation / alteration in this matter will be entertained and in case there is any deviation / alteration, a penal amount, as decided by the University will be deducted from the final bill.
- C. The contractor shall cure the concrete surface and all other masonry works for at least 7 days.
- D. Quality, workmanship & curing of civil works are to be maintained as per direction of Junior Engineers of Estate Office.
- E. The contractor may get part payments in not more than two installments against 50% completion and submission of bill. Full & final payment will be made only after successful completion of the whole work.
- F. This contract is **exclusive** of Labour Welfare Cess and GST.
- G. Quoted rate offered by the contractor should be fixed till completion of the job.
- H. The contract is inclusive of supply of manpower, raw materials, tools & plants etc.
- I. The contractor may construct temporary huts for storing materials or accommodating labourers subject to permission by the Joint Registrar (Estate).
- J. The contractor will not be allowed to drain out whole water of the tank nor will be allowed to disturb or affect the existing roads, houses, huts or movement of people. He will not be allowed to use harmful chemical / pesticides in the tank. The contractor shall repair / restore the University property, if the same is damaged, in any way, during the execution of works at his own cost.
- K. Visva-Bharati will not make any arrangement for electricity connection and water. The contractor shall arrange electricity connection, if required at his own cost directly from the WBSIEDCL. Visva-Bharati will give NOC for this, if required. The same principle will apply on supply of water also.
- L. The work should be completed within **25th March, 2026 or 45 days** from date of issuance of work order whichever is earlier. If the work is not completed within the above period, a penal amount @ **5% of the quoted & accepted amount may be deducted from the final bill or security deposit.**
- M. The contractor shall make the site free from rubbish, construction materials, tools, plants etc within the 3 (three) days of completion of the work, failing which the cost of removal of such rubbish etc as well as a penal amount will be realized from the contractor. The University will not issue completion certificate if the Junior Engineer of the work does not issue "site clearance" certificate to the contractor.
- N. Unless otherwise stated all the measurements as well as works will be carried out as per relevant IS codes.
- O. The University shall not be responsible for any type of loss of items, earthfall due to excessive rainfall, manpower during construction work.
- P. The contractor shall be solely responsible for compliance of all State / Central Acts / rules regarding minimum wages, contract labour and payment of all taxes / duties, local or otherwise.
- Q. Judicial Jurisdiction: Bolpur / Suri Court and the Calcutta High Court.
- R. Any dispute arising out of the contract shall be subject to the arbitration of a three member arbitration committee comprising one representative of Visva-Bharati, one representative of the contractor and a senior lawyer practicing at Bolpur Court to be mutually accepted by both parties. No matter referred to and or pending before the arbitration committee shall be subject to any suit or proceeding at any court of law.

If you agree with the above terms & conditions kindly return a signed copy of this memo within 03 days of receipt of this memo.

Joint Registrar
Estate Office
Visva Bharati

05/02/2026
Joint Registrar
Estate Office

Copy to

1. Finance Officer
2. Principal PSB
3. Joint Registrar & CS to the Upacharya
4. Joint Registrar (Development)
5. Joint Registrar (Accounts)



S. S. S. S. S.
Joint Registrar
Estate Office
Visva Bharati
S.S.S.
5/2/26

**SCOPE OF WORK WITH VALUE FOR RESTORATION/ IMPROVEMENT
OF WATER BODIES AT THE CAMPUS OF BAROBUNDH TANK,
SRINIKETAN**

14

ANNEXURE A

BILL OF QUANTITES FOR CIVIL WORKS							
SL. NO.	Page no of PWD Schedule	SI No	DESCRIPTION OF ITEMS	Unit	Qty.	RATE IN (Rs.)	Amount in (Rs.)
1	268	19	Cleaning and uprooting of weeds bushes in the bank,pond by cutting , removing as per direction-in-charge.	sq.m	3926.89	11.00	43,195.79
2	Irrigation of waterways	1.26	SL NO 1.26 as per USoR 2018. IWR-Cleaning and removal of debris(including floating debris) including sludge & slush mixed with all sorts of industrial waste , solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, polypacks, thick and thorny jungles and long grass etc and depositing , spreading the same on the canal bank and later burnt to ashes when dry including all leads and lifts complete	sq.m	11280.00	30.00	3,38,400.00
3	Irrigation of waterways	1.27	SL NO 1.27as per USoR 2018. IWR-Cleaning and removing, solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, thick and thorny jungles and long grass etc and deposal of lifed water hyacinth / semi-liquid compact mass by truck or by any other conveyance over kuncha/ pucca road including making access for plying the truck or any other conveyance beyong 240m from the lifting point including cost of loading , unloading, transporting , arrangement of land, if required by the agency all complete including all leads and lifts. Mode of measurements; Payment willbe made on the basis on the stack measurement after deducting voids @40.	Cum	2459.40	100.00	2,45,940.00
4	89	8	Pumping out water from ponds or tanks	Cum	9200.00	10.44	96,048.00
5	89	9	Extra over the corresponding item of earth work for removing semi liquid mud or slushy earth by iron pans, buckets etc.	Cum	1840.00	26.58	48,907.20
6	223	5	Supplying at site or stackyard or as directed PCC (1 : 2 :4) Fencing Post 215 cm 150 mm X 150 mm section at bottom, 100 mm X 100 mm section at top with T-Base 300 mm X 150 mm X 100 mm, having 4 nos 6 mm dia vertical M.S. reinforcement and 6 mm dia binders @ 200 mm centres, finished smooth etc., complete.	No	24.00	412.00	9,888.00

**SCOPE OF WORK WITH VALUE FOR RESTORATION/ IMPROVEMENT
OF WATER BODIES AT THE CAMPUS OF BAROBUNDH TANK,
SRINIKETAN**

15



ANNEXURE A

BILL OF QUANTITIES FOR CIVIL WORKS							
SL. NO.	Page no of PWD Schedule	SI No	DESCRIPTION OF ITEMS	Unit	Qty.	RATE IN (Rs.)	Amount in (Rs.)
7	219	1C	Fixing post of iron or precast concrete by digging hole in the ground (in all sorts of soil) and embedding the same by packing the hole with cement concrete (1:3:6) (with jhama khoa. For Purulia, Bankura and Darjeeling Hill by Pakur Variety, Local Black Hard Stone & Bazree respectively) and finishing the top surface to regular shape (as directed) with 15 cm cement plaster (1:6) complete, including the cost of concrete, plaster etc. but excluding the cost of the post : (c) Depth exceeding 600 mm. but not exceeding 675 mm. (Cement-10.9 Kg/No.)	No	24.00	204.00	4,896.00
8	219	2.00	a) Supplying, fitting galvanised 3 ply 12 gauge / 4 points line of barbed wire in fencing (holes already made in the body of the post) or fixed by staples tightening and fixing the wires in taut condition with straining bolts including the cost of cutting and of lapping joints in the wire as necessary but excluding the cost of galvanised staples, straining bolt and binding wire where necessary.	Mtr	420.00	27.68	11,625.60
9	220	4ib	Supplying galvanised straining bolts (with eye at one end with double nuts and washers) fitted and fixed complete. 10 mm dia 200 mm long	No	144.00	50.00	7,200.00
			COST OF REPAIR / MAJOR IMPROVEMENT OF WATER BODIES OF BAROBUNDH				8,06,100.59
			Accepted Rate Less @ 17% over the estimated value				6,69,063.49
			ADD 18% GST				1,20,431.43
			COST OF RESTORATION / IMPROVEMENT OF WATER BODIES AT BAROBUNDH TANK				7,89,494.92
			ADD 1% LABOUR WELFARE CHARGE				7,894.95
			TOTAL COST OF RESTORATION/ IMPROVEMENT OF WATER BODIES AT BAROBUNDH TANK				7,97,389.87

Joint Registrar
 Estate Office
 Visva-Bharati

**SCOPE OF WORK WITH VALUE FOR RESTORATION/ IMPROVEMENT OF
WATER BODIES AT THE CAMPUS OF HATHPUKUR TANK, SANTINIKETAN**

16

ANNEXURE B

BILL OF QUANTITIES FOR CIVIL WORKS

SL. NO.	Page no of PWD Schedule	SI No	DESCRIPTION OF ITEMS	Unit	Qty.	RATE IN (Rs.)	Amount in (Rs.)
1	268	19	Cleaning and uprooting of weeds bushes in the bank,pond by cutting , removing as per direction-in-charge.	sq.m	1200.00	11.00	13,200.00
2	Irrigation of waterways	1.26	SL NO 1.26 as per USoR 2018. IWR- Cleaning and removal of debris(including floating debris) including sludge & slush mixed with all sorts of industrial waste , solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, polypacks, thick and thornly jungles and long grass etc and depositing , spreading the same on the canal bank and later burnt to ashes when dry including all leads and lifts complete	sq.m	4040.00	30.00	1,21,200.00
3	Irrigation of waterways	1.27	SL NO 1.27as per USoR 2018. IWR- Cleaning and removing, solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, thick and thornly jungles and long grass etc and deposal of lifed water hyacinth / semi-liquid compact mass by truck or by any other conveyance over kuncha/ pucca road including making access for plying the truck or any other conveyance beyong 240m from the lifting point including cost of loading , unloading, transporting , arrangement of land, if required by the agency all complete including all leads and lifts. Mode of measurements; Payment willbe made on the basis on the stack measurement after deducting voids @40.	Cum	1200.00	100.00	1,20,000.00
4	89	8	Pumping out water from ponds or tanks	Cum	4040.00	10.44	42,177.60
5	89	9	Extra over the corresponding item of earth work for removing semi liquid mud or slushy earth by iron pans, buckets etc.	Cum	1010.00	26.58	26,845.80
6	1	2.00	Earth works in excavation of all foundation treanches,pits,tanks,drains or roads & pathways etc all sorts of soils (moroums and laterite or sand stone) including removing, spreiding or staking the spoils within a lead of 75.00 metre as directed. The item, includes necessary treamming the side of trences, leveling, dressing and ramming the bottom, bailing out water as required complete.	Cum	1038.00	119.27	1,23,802.26

SCOPE OF WORK WITH VALUE FOR RESTORATION/ IMPROVEMENT OF WATER BODIES AT THE CAMPUS OF HATIPUKUR TANK, SANTINIKETAN

17

ANNEXURE B

BILL OF QUANTITIES FOR CIVIL WORKS

SL. NO.	Page no of PWD Schedule	SI No	DESCRIPTION OF ITEMS	Unit	Qty.	RATE IN (Rs.)	Amount in (Rs.)
7	Irrigation of waterways	1.09	Disposal / carriage of excavated earth / materials outside Government land by truck or by any other conveyance over kancha / pucca road including making access for plying the truck or any other conveyance beyond 300 m from the excavated point including cost of stacking, loading, unloading, transporting, arrangement of land, if required by agency, spreading and levelling as necessary etc. complete	Cum	259.50	117.00	30,361.50
			COST OF RESTORATION/ IMPROVEMENT OF WATER BODIES OF HATIPUKUR				4,77,587.16
			Accepted Rate Less @ 17% over the estimated value				3,96,397.34
			ADD 18% GST				71,351.52
			COST OF RESTORATION/ IMPROVEMENT OF WATER BODIES AT HATIPUKUR				4,67,748.86
			ADD 1% LABOUR WELFARE CHARGE				4,677.49
			TOTAL COST OF RESTORATION / IMPROVEMENT OF WATER BODIES AT HATIPUKUR				4,72,426.35


 Joint Registrar
 Estate Office
 Visva-Bharati

**SCOPE OF WORK WITH VALUE FOR RESTORATION/ IMPROVEMENT OF
WATER BODIES AT THE CAMPUS NEAR SANGIT KALA HOSTEL,
SANTINIKETAN**

18

ANNEXURE C

BILL OF QUANTITIES FOR CIVIL WORKS

SL. NO.	Page no of PWD Schedule	SI No	DESCRIPTION OF ITEMS	Unit	Qty.	RATE IN (Rs.)	Amount in (Rs.)
1	268	19	Cleaning and uprooting of weeds bushes in the bank,pond by cutting , removing as per direction-in-charge.	sq.m	804.00	11.00	8,844.00
2	Irrigation of waterways	1.26	SL NO 1.26 as per USoR 2018. IWR-Cleaning and removal of debris(including floating debris) including sludge & slush mixed with all sorts of industrial waste , solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, polypacks, thick and thorny jungles and long grass etc and depositing , spreading the same on the canal bank and later burnt to ashes when dry including all leads and lifts complete	sq.m	1034.00	30.00	31,020.00
3	Irrigation of waterways	1.27	SL NO 1.27as per USoR 2018. IWR-Cleaning and removing, solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, thick and thorny jungles and long grass etc and deposal of lifed water hyacinth / semi-liquid compact mass by truck or by any other conveyance over kuncha/ pucca road including making access for plying the truck or any other conveyance beyong 240m from the lifting point including cost of loading , unloading, transporting , arrangement of land, if required by the agency all complete including all leads and lifts. Mode of measurements; Payment willbe made on the basis on the stack measurement after deducting voids @40.	Cum	816.00	100.00	81,600.00
			COST OF RESTORATION / IMPROVEMENT OF WATER BODIES NEAR SANGIT KALA HOSTEL				1,21,464.00
			Accepted Rate Less @ 17% over the estimated value				1,00,815.12
			ADD 18% GST				18,146.72
			COST OF REPAIR /MAJOR IMPROVEMENT OF WATER BODIES NEAR SANGIT KALA HOSTEL				1,18,961.84
			ADD 1% LABOUR WELLFARE CHARGE				1,189.62
			TOTAL COST OF REPAIR /MAJOR IMPROVEMENT OF WATER BODIES NEAR KALA SANGIT HOSTEL				1,20,151.46

(Signature)

**SCOPE OF WORK WITH VALUE FOR RESTORATION/ IMPROVEMENT
OF WATER BODIES AT THE CAMPUS OF BHUBANDANGA BUNDH
(PART A & C) , SANTINIKETAN**

ANNEXURE D

BILL OF QUANTITIES FOR CIVIL WORKS

SL. NO.	Page no of PWD Schedule	SI No	DESCRIPTION OF ITEMS	Unit	Qty.	RATE IN (Rs.)	Amount in (Rs.)
1	268	19	Cleaning and uprooting of weeds bushes in the bank,pond by cutting , removing as per direction-in-charge.	sq.m	17640.00	11.00	1,94,040.00
2	Irrigation of waterways	1.26	SL NO 1.26 as per USoR 2018. IWR- Cleaning and removal of debris(including floating debris) including sludge & slush mixed with all sorts of industrial waste , solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, polypacks, thick and thorny jungles and long grass etc and depositing , spreading the same on the canal bank and later burnt to ashes when dry including all leads and lifts complete	sq.m	27756.00	30.00	8,32,680.00
3	Irrigation of waterways	1.27	SL NO 1.27as per USoR 2018. IWR- Cleaning and removing, solid / semi-solid compact mass formed due to water hyacinth in combination with industrial wastes, carcasses, municipal garbage sludge, thick and thorny jungles and long grass etc and deposal of lifed water hyacinth / semi-liquid compact mass by truck or by any other conveyance over kuncha/ pucca road including making access for plying the truck or any other conveyance beyond 240m from the lifting point including cost of loading , unloading, transporting , arrangement of land, if required by the agency all complete including all leads and lifts. Mode of measurements; Payment willbe made on the basis on the stack measurement after deducting voids @40.	Cum	9329.00	100.00	9,32,900.00
COST OF RESTORATION / IMPROVEMENT OF WATER BODIES OF							19,59,620.00
Accepted Rate Less @ 17% over the estimated value							16,26,484.60
ADD 18% GST							2,92,767.23
COST OF RESTORATION/ IMPROVEMENT OF WATER BODIES AT BHUBANDANGA BUNDH							19,19,251.83
ADD 1% LABOUR WELFARE CHARGE							19,192.52
TOTAL COST OF RESTORATION / IMPROVEMENT OF							19 38 444 35

